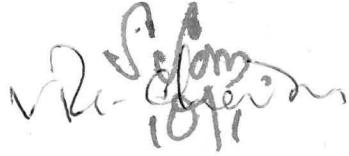


NOTE TO THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Dt. 16.8.2000</p> <p>The learned Appellate Counsel served the counter copy today. The applicant's counsel prays for time to file rejoinder. Prayer allowed. Time granted till 30.8.2000 for rejoinder.</p> <p> 16/8/2000 REGISTRAR</p>	<p>6. 10.1.2001</p> <p>Notice returned from Regd. 4. Petitioners to file correct address of Regd. No. 4 within 4 weeks after which notice will be issued. Counter filed by other respondents has been served on the counsel for the petitioners. 4 weeks time allowed for filing rejoinder. Adjud. to 14.2.2001.</p> <p> 10/1/01 Vice-Chairman</p>
<p>Rejoinder not filed.</p> <p> 26/8 Registrar</p>	<p>7. ORDER DT. 25.1.2001.</p> <p>In this case petitioner's counsel has filed Memo seeking withdrawal of the OA as he does not want to pursue this matter. We have heard Mr. S. B. Jena, learned counsel for the applicant and Ms. C. Kasturi, learned ASC for the respondents. In view of this memo filed OA is disposed of as withdrawn.</p> <p> 25/1 Vice-Chairman</p>
<p>Rejoinder not filed.</p> <p> 26/8 Registrar</p>	<p>Member (Judicial)</p>